

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1404

ANSWERED ON:30.11.2011

COVERAGE OF RTI ACT

Agarwal Shri Jai Prakash;Hegde Shri Anant Kumar;Joshi Dr. Murl Manohar;Pandurang Shri Munde Gopinathrao;Vinay Kumar Alias Vinnu Shri

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the public private partnership projects, registered non-governmental organisation and private companies providing public services are covered under Right to Information Act;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRI V. NARAYANASAMY)

(a) to (c) : The RTI Act, 2005 is applicable to public authorities as defined under Section 2 (h) of the Act, which include bodies owned, controlled or substantially financed by the Government and non-Government organizations substantially financed directly or indirectly by funds provided by the appropriate Government. Further, as per Section 2(f) of the Act, information relating to any private body, which can be accessed by public authority under any other law for the time being in force, is already within the purview of the RTI Act, 2005. Any information about Public Private Partnership arrangement which can be disclosed under the RTI Act may be accessed through the Public Authority which has entered into the said arrangement.